

(b) the field-wise raisings and despatches of coal for each of the months from January to October in 1952 and in 1953; and

(c) whether railways are charged control prices of run-of-mines or of steam coal for coal despatched from State collieries?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a) A statement is laid on the Table of the House. [See Appendix VI, Annexure No. 95.]

(b) Statements are laid on the Table of the House. [See Appendix VI, Annexure No. 96.]

(c) Railways are charged controlled price for steam coal. No run-of-mine coal is supplied to Railways from State Railway collieries.

DESPATCHES OF SLACK COAL FROM STATE COLLIERIES

182. SHRI B. C. GHOSE: Will the Minister for PRODUCTION be pleased to refer to the replies given to my unstarred question No. 109 in the Council on the 7th September 1953 and state:

(a) the grade-wise despatches of slack coal from the various State collieries; and

(b) the total quantity of despatches of steam, slack and other coals separately from the various State collieries to public consumers, if any, during each of the years from 1947 to 1952 and the first half of 1953?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a) This information relating to the year April 1952 to March 1953 is included in the statement that has just been furnished to the Department of Parliamentary Affairs for the information of the hon. Member, in accordance with the assurance given in reply to Question No. 109 asked by the hon. Member on the 7th September 1953. A copy of that statement is however placed on the Table of the Council. [See Appendix VI, Annexure No. 97.]

(b) The information is being collected and will be laid on the Table of the House as soon as possible.

INDIANS IN MALAYA, INDO-CHINA AND SINGAPORE

183. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) the number of—

(i) Indians; and

(ii) persons of Indian origin, in Malaya, Indo-China and Singapore;

(b) how many of them were arrested and detained between 1948 and January 1953 by the Governments of those countries; and

(c) what happened to the persons who were so detained?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA): (a) As estimated on the 30th June 1953, the number of Indians in the Federation of Malaya, Indo-China and Singapore was 6,15,000; 2,000 and 81,400 respectively. There is no hard and fast distinction between Indians and persons of Indian origin.

(b) Since the beginning of the Emergency in June 1948 up to the 31st January 1953, about 1,390 Indians in the Federation of Malaya and about 109 in the Colony of Singapore were arrested and detained under the Emergency Regulations. No. one was arrested in Indo-China.

(c) As a result of our representative taking up the matter with high Government officials in Malaya, the cases of the detained persons were reviewed by a Special Committee, and a large number of them released. Further releases are continuing. On the 30th September 1953 there were 111 Indians in detention in the Federation of Malaya and none in Singapore. Nine Indians were awarded capital punishment of whom five were hanged, one was acquitted and three had their sentences commuted to imprisonment on appeals.